

GOVERNMENT OF INDIA

MINISTRY OF POWER

RAJYA SABHA

QUESTION NO 07.03.2011

ANSWERED ON

GRID DISCIPLINE IN NORTHERN AND WESTERN GRIDS

1216

MISS ANUSUIYA UIKEY

Will the Minister of COALPOWER be pleased to state :-

- (a) whether it is a fact that western grid has been merged with northern grid and if so, when and the reasons therefor;
- (b) what is grid discipline;
- (c) whether grid discipline is being followed by western and northern grids and if not, the names of grids which have violated it and by when along with the details of the loss incurred due to it; and
- (d) whether Government is considering or would consider to make more stringent rules to follow grid discipline?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI K.C. VENUGOPAL)

(a) :Western and Northern Regional Grids were connected in synchronous mode of operation through 765kV Gwalior – Agra Ckt – I (operated at 400 kV) on 30-03-2007 to facilitate inter-regional transfer of power and enhanced grid stability.

(b) :The power system is required to be operated in a secure manner and the critical system parameters like frequency, voltage are to be maintained within the band specified in the Indian Electricity Grid Code (IEGC). As per the IEGC, system frequency is to be maintained within the band of 49.5-50.2 Hz and 400 kV & 220 kV voltage in the band of 380-420 kV & 198-245 kV respectively. Accordingly, regional entities have to follow drawl schedules finalized in advance and deviations from schedules (Unscheduled Interchange) are settled as per regulations formed by Central Electricity Regulatory Commission (CERC). The States may at their discretion deviate from the drawl schedule as long as such deviations do not cause system parameters to deteriorate beyond permissible limits and/or do not lead to unacceptable line loadings. The regional entities are required to take necessary action to maintain frequency, line loading and voltage within limits.

(c) :The discipline is generally being followed by constituents of Western and Northern Grids. Further, grid discipline is steadily improving, particularly after the new Indian Electricity Grid Code which has been notified by CERC w.e.f. May 3, 2010. In case of violation, CERC initiates proceedings against entities violating grid discipline based on petitions filed by Regional Load Despatch Centres or suo-moto.

(d) :CERC has amended the grid code in April – 2010, and Unscheduled Interchanges (UI) regulation has been amended in June-2010 to enforce better grid discipline.